

12.19 hrs.

## PAPERS LAID ON THE TABLE

## Reports Under Monopolies and Restrictive Trade Practices Act.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969 :—

- (1) Report under section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Rallis India Limited, Bombay for setting up of a new unit for the manufacture of synthetic Pyrethroid-Fenvalerate at Anleshwar, Gujarat and the Order dated the 30th June, 1983 of the Central Government. [Placed in Library. See No. LT-6821/83].
- (2) Report under section 21 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs. Alkali and Chemical Corporation of India Limited, Calcutta for the manufacture of Synthetic Pyrethroids (Premethrin/Cypermethrin) at its existing factory at Ennore, Madras and the Order dated the 27th June, 1983 of the Central Government. [Placed in Library. See No. LT-6822/83.]
- (3) Report under section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs National Organic Chemical Industries Limited, Bombay for manufacture of Cypermethrin (Ripcord) and the Order dated the 30th June, 1983 of the Central Government. [Placed in Library.

See No. LT-6823/83.]

## Annual Report of Press Council of India, New Delhi for 1982.

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1982 along with Audited Accounts, under section 20 of the Press Council Act, 1978. [Placed in Library. See No. LT-6824/83.]

Notifications Under Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Cess Act, Limestone and Dolomite Mines Labour Welfare Fund Act and Apprentices Act,

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): I beg to lay on the Table—

- (1) A copy of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G. S. R. 533 (E) in Gazette of India dated the 1st July, 1983 under sub-section (4) of section 14 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Cess Act, 1976.
- (2) A copy of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund (Amendment) Rules, 1983 (Hindi and English versions) published in Notifications No. G. S. R. 535 (E) in Gazette of India dated the 1st July, 1983 under sub-section (4) of section 12 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976. [Placed in Library. See No. LT-6825/84.]

(3) A copy of the Limestone and

Dolomite Mines Labour Welfare Fund (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G. S. R. 487 in Gazette of India dated the 2nd July, 1983 under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1982, [Placed in Library. See No. LT-6826/83.]

- (4) A copy of the Apprenticeship (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G. S. R. 383 in Gazette of India dated the 14th May, 1983 under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT-6827/83.]

**Notification under Essential Commodities Act,**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH) : I beg to lay on the Table a copy of the Drugs (Prices Control) Sixth Amendment Order, 1983 (Hindi and English versions) published in Notification No. S. O. 504 (E) in Gazette of India dated the 16th July, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6828/83.]

**Notification under Indian Electricity Act,**

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH) : I beg to lay on the Table a copy of the Indian Electricity (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G. S. R. 256 in Gazette of India dated the 26th March, 1983 under sub-section (3) of section 38 of the Indian Electricity Act, 1910 together with an explanatory statement. [Placed in Library. See No. LT-6829/83.]

MR. SPEAKER : Now, Shri B. D. Singh, Calling Attention.

श्री गिरधारी लाल व्यास (भीलवाड़ा) : अध्यक्ष महोदय, आप तो इन्हीं की बातें सुनते हैं और हमारी बात नहीं सुनते हैं।

अध्यक्ष महोदय : आपको क्या कहना है ?

श्री गिरधारी लाल व्यास : आपने जो आश्वासन दिया था कि आप मेरा 377 एलाऊ करेंगे लेकिन अभी तक वह नहीं आया है। हमारे साथ बड़ा अन्याय हो रहा है।

अध्यक्ष महोदय : आपका हो गया है, आप जरा देख लिया करें। कल भी इधर के एक साथी कह रहे थे कि उनके सवाल एडमिट नहीं हुए जबकि वे एडमिट हो गए थे और यहां पर शोर कर रहे थे।

श्री बी० डी० सिंह

12.22 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**Reported use of imported beef tallow in manufacture of Vanaspati ghee.**

श्री बी० डी० सिंह (फूलपुर) : अध्यक्ष महोदय, मैं अविलंबनीय लोकमहत्व के निम्नलिखित विषय की ओर मानवीय खाद्य तथा नागरिक आपूर्ति मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :

“वनस्पति घी के निर्माण में आयातित गाय-चर्बी का कथित प्रयोग किए जाने तथा इस संबंध में सरकार द्वारा की गई कार्यवाही।”

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI